



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jun/202526/6

DATED: 01/07/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jun/202526/6 dated 01/07/2025 of Norms Committee - I for the year 2025-26 was held on 01/07/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
	Shri R.K. Jaiswal, DO	MHI

	Shri T.R. Choudhary, Scientist 'E'	MeitY
	Shri S. K. Jain, Consultant	DPIIT
	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Ms. B. Kruti, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001290AM26
RA File Number	NA
Licence No and Date	0910003601/20/07/2000
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 23.06.2025, as under: Export product: BOWL MILLS– 40 SETS Taking cue from SION C1647, Wastage allowed on import items: • Import Item at S. No. 9, 10, 11 – CS, AS, SS PLATES respectively: May be allowed with 5% wastage on net content basis. • Import Item at S. No. 12, 13, 14 – CS, AS, SS PIPES respectively: May be allowed with 2% wastage on net content basis. • Remaining Items: May be allowed as components on net-to-net basis under GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that the documents pertaining to this AA has been sought from RA, Bangalore on 15.10.2024 followed by reminders on 24.01.2025 & 28.02.2025. However, reply from RA, Bangalore is still awaited. Hence, the Committee decided to send a reminder to the concerned RA to furnish the requisite documents within 15 days. Case stands deferred.	

Case No.	3 / NC/1/MEET/Jun/202526/6	
Case Status	Case Approved	
Party Name	Ayyappa CNC Private Limited	
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025	
HQ File Number	HQRNORM REVIW00002380AM25	
RA File Number	072404000152 AM16	
Licence No and Date	0710108550/24/07/2015	
Norms Committee Decision:		
The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed earlier in NC-1 meeting dated 14/11/2017 as per comments of MHI dated , as under:		
Import Item	Net content in Kg in EP	Qty. to be allowed in KG inclusive of wastage after recovery
AluminiumAlloy Plate	665.35	3272.34
AluminiumRectangular Block	1050.38	7750.88
Aluminium Alloy Forging	63.00	175.05
Aluminium Alloy Sheet	26.07	66.25
Alloy SteelBar	191.45	919.05
RA concerned may take suitable consequential action accordingly.		

Case No.	4 / NC/1/MEET/Jun/202526/6	
Case Status	Case Deferred	
Party Name	STERLITE ELECTRIC LIMITED	
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025	
HQ File Number	018005000430AM17	
RA File Number	039504000318 AM17	

Licence No and Date	0310808015/23/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: “It has been observed that the length of the input material, specifically the single-mode optical fiber used in manufacturing one unit of the export product, exceeds the length of the final product. This should be justified through mathematical calculations and design considerations. For instance, in the case of 24F optical fiber, the per-unit requirement without wastage is 24.720 for serial numbers 1. A detailed mathematical explanation should be provided to justify why this required length exceeds 24.” Case stands deferred	

Case No.	5 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000359AM26
RA File Number	652404000006 AM19
Licence No and Date	6510000027/05/04/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was earlier approved in the NC-1 meeting. Now, the firm has filed review for issuing clarification with regard to grade of export product. After due deliberation, the Committee **decided to issue clarification** as per comments of Consultant(SKB) dated 01.07.2025, as under:

Note: The written recommendation as given by Consultant(SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000330AM26
RA File Number	NA
Licence No and Date	6610000035/03/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000659AM26
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000358AM26
RA File Number	072404000287 AM20
Licence No and Date	0710116245/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was earlier approved in the NC-1 meeting. Now, the firm has filed review for issuing clarification with regard to grade of export product. After due deliberation, the Committee decided to issue clarification as per comments of Consultant(SKB) dated 01.07.2025, as under: Note: The written recommendation as given by Consultant(SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	10 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000356AM26
RA File Number	072404000002 AM21
Licence No and Date	0710116329/07/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was earlier approved in the NC-1 meeting. Now, the firm has filed review for issuing clarification with regard to grade of export product. After due deliberation, the Committee decided to issue clarification as per comments of Consultant(SKB) dated 01.07.2025, as under: Note: The written recommendation as given by Consultant(SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	11 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000368AM26
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	14 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006203AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22

Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	17 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda. The Committee noted that in this case, OM dt.23.05.2025 has been received from SCOMET Cell, according to which the export product “GUN SIGHTING SYSTEM (GSS)” comes under SCOMET. The Committee, after deliberating upon the case, **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.07.2025 , as under:

Sl No	Item of Export	Quantity	Item of Import& quantity applied	Quantity to be allowed
1	GUN SIGHTING SYSTEM (GSS) - BEL	26 NOS	AGSS/CONTROL BOX CARD ASSY. QTY: 26 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			LRF 16-52 (P/N 1652005) QTY: 26 NOS	
			GSS CLIENTS CABLE QTY: 26 NOS	

Note:

- 1. The ratification of norms is subject to the condition that the firm will obtain SCOMET authorization before making exports.**
2. As was informed by the exporter, the exported product must have indigenous items for the required assembly.

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22

Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001382AM26
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm vide its letter dt.19.07.2023 has intimated that it has applied for closure of AA as it has paid duty plus interest on the imported items. Hence, the Committee decided to close the case for ratification of ad-hoc norms showing it as “rejected”. Case stands rejected.	

Case No.	22 / NC/1/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001383AM26
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this is a duplicate of case No.21. Hence, the committee decided to reject the case. Case stands rejected.	

Case No.	23 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006198AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Jun/202526/6
Case Status	Case Withdrawn
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006204AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that this is a duplicate of case No.23. Hence, the committee decided to withdraw the case from the agenda.	
Case stands withdrawn .	

Case No.	25 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001040AM26
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 01.07.2025 , as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	TURBINE BLADES (Net content of import item shall be 3974.24 kgs which should be reflected in the shipping bills and invoice.	3368 NOS	STAINLESS STEEL BARS (GRADE: MTB10AAM, 10705BA, 10705BU, 10705MBU, 43MMX62MM, 50MMX76MM, 40MMX62MM, 47MMX75MM, 55MMX90MM, 58MMX84MM)	16705.28 KGS INCLUSIVE OF 320.34% OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

1. WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

2. THE GRADE OF STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006556AM25
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Rationale for review along with NC decision. 2. Copies of earlier NC approval for similar cases, if any. 3. Details of export product “Assembly Kit”. 4. Write-up on export products along with their end use and catalogue/picture. 5. Calculation sheet with quantitative justification of import quantities of raw materials and consumables. 6. Blow-up diagram of export products labelling imported items. 7. Generic name and end use of import items EM1002 / BC 350 HEK/FF53-G, RS6334-095 /FF2711LF 8. Quantity of V-clip, being component, may be indicated in numbers. 9. Legible copy of Appendix 4E with S. No. of import items as per application. 10. Past 3 years production-consumption data per unit of export product for raw materials proposed for import, duly certified by CA. 11. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred
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Case No.	27 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006199AM25
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	28 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001507AM26
RA File Number	NA
Licence No and Date	0311015588/16/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001506AM26
RA File Number	NA
Licence No and Date	0311015693/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002128AM23
RA File Number	07AX04000493 AM23
Licence No and Date	0711004710/19/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Dimensional Drawings and photograph of export products (EP).
2. Complete dimensions of imported raw materials.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.
5. Calculation of import quantity requirement in excel sheet:

Export Product						Import Item					
S. No.	EP Description	Qty. in Nos.	Significant dimensions of extremities	Net wt. of each EP	Total net wt. of EP	S. No.	Item description	Dimensions of input raw material for each EP	Wt. of input r.m	Total input wt. of r.m.	% wastage on net content basis

Case stands deferred

Case No.	31 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM REVIW00000103AM26
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000883AM26
RA File Number	09AX04000749 AM23
Licence No and Date	0911004020/25/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has applied for withdrawal of Application vide F.No.HQRCOMMSUB00014424AM26 as the case is already approved. Hence, the Committee decided to reject the present review application filed by the firm. Case stands rejected.	

Case No.	33 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005801AM23
RA File Number	07AX04001561 AM23
Licence No and Date	0711006222/18/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Dimensional Drawings and photograph of export products (EP).
2. Complete dimensions of imported raw materials.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.
5. Calculation of import quantity requirement in excel sheet:

Export Product						Import Item					
S. No.	EP Description	Qty. in Nos.	Significant dimensions of extremities	Net wt. of each EP	Total net wt. of EP	S. No.	Item description	Dimensions of input raw material for each EP	Wt. of input r.m	Total input wt. of r.m.	% wastage on net content basis

Case stands deferred

Case No.	34 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and	0711006208/18/01/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006557AM25
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Rationale for review along with NC decision. 2. Copies of earlier NC approval for similar cases, if any. 3. Details of export product “Assembly Kit”. 4. Write-up on export products along with their end use and catalogue/picture. 5. Calculation sheet with quantitative justification of import quantities of raw materials and consumables. 6. Blow-up diagram of export products labelling imported items. 7. Generic name and end use of import items EM1002 / BC 350 HEK/FF53-G, RS6334-095 /FF2711LF 8. Quantity of V-clip, being component, may be indicated in numbers. 9. Legible copy of Appendix 4E with S. No. of import items as per application. 10. Past 3 years production-consumption data per unit of export product for raw materials proposed for import, duly certified by CA. 11. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other	

imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case stands deferred

Case No.	36 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant did not turn up for attending PH and requested on mail for another date of PH. Hence, the Committee decided to give the applicant another chance of attending the PH in the forthcoming meeting with all supporting documents to explain his case. Case stands deferred.	

Case No.	37 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000563AM26
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 27.06.2025, as under:	

Export product: Calandria Assemblies & its attachments for 700 Mwe PHWR for KAIGA-5 GHAVP-3 CMAPP-1 & MBRAPP-1 under Fleet mode Reactors- 4 Nos.

Import items:

1. SA 240 Gr. 304L Plate of 32 MM Thickness for Main Shell
2. SA 240 Gr. 304L Plate of 60 MM Thickness for Channel Rib

Total net weight of 4 no. of EPs= 204260 Kg

Total net weight of import item 1 in export products: 111604 Kg

Total net weight of import item 2 in export products: 1128 Kg

Qty. of import item 1 to be allowed inclusive of 11.83% wastage on net content after recovery: 124801.6 Kg.

Qty. of import item 2 to be allowed inclusive of 217% wastage on net content after recovery: 3576.5 Kg.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000564AM26
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 27.06.2025, as under:

Export product: Shell for HF Rotary Kiln Dia 3.5 mtr X 17.86 mtr.

Import item: Clad Plate (50 mm thk min SA516 Gr.70 + 4 mm thk C-276)

Export product net wt.: 176803 Kg

Net weight of import item in export product: 9445.00 Kg

Quantity of import item to be allowed inclusive of 2.24 % wastage on net content after recovery: 9656.7 Kg

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	Vishakha Industries
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002003AM24
RA File Number	07AX04000399 AM24
Licence No and Date	0711008343/21/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Colored photographs of the export product. 2. The size of the initial sheet required for the manufacturing of each export product. Submit an Excel sheet that could give a clear picture of all the export products. 3. Process flow chart and wastage at each stage of operation. 4. What is the reason for higher wastage on the net weight of the export product? 5. Where is the application of the export product in the car? Case stands deferred	

Case No.	40 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005981AM25
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision: The Committee considered the case as per agenda. The Committee considered the case as per agenda. Representative of the firm Mr. V.S.KARUNAKARAN, Managing Director attended the Personal Hearing before Norms Committee-1. He was explained the basis of earlier decision of NC-1 granting 28.57% wastage on net content after recovery. He stated that the sale price of their scrap is quite low as the export product is manufactured out of machining of casting. The firm has now submitted GST invoice in support of sale price of their scrap. Keeping in view submission made by the firm during PH, the Committee decided to take 20% wastage recovery instead of 1/3rd. and consequently, as per comments of MHI dated 08.07.2025 decided to allow 34.29% wastage on net content basis, on the import item. RA concerned may take suitable consequential action accordingly.	

Case No.	42 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Jun/202526/6
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Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006200AM25
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006201AM25
RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005536AM25
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant on Personal Hearing(PH) in the forthcoming meeting along with the all relevant documents relating to import and export materials.	

Case stands deferred.

Case No.	46 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005982AM25
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda. The Committee considered the case as per agenda. Representative of the firm Mr. V.S.KARUNAKARAN, Managing Director attended the Personal Hearing before Norms Committee-1. He was explained the basis of earlier decision of NC-1 granting 28.57% wastage on net content after recovery. He stated that the sale price of their scrap is quite low as the export product is manufactured out of machining of casting. The firm has now submitted GST invoice in support of sale price of their scrap. Keeping in view submission made by the firm during PH, the Committee decided to take 20% wastage recovery instead of 1/3rd. and consequently, as per comments of MHI dated 08.07.2025 decided to allow 34.29% wastage on net content basis, on the import item. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00003697AM25
RA File Number	52AX04000194 AM24
Licence No and Date	5211005932/09/10/2023
Norms Committee Decision: .	

The Committee considered the case as per agenda. Representatives of the firm Mr. Adit Shah, Vice President Operations and SCM & Mr. Mehul Makwana, Director attended the Personal Hearing before Norms Committee-1 and explained the case in detail. It was pointed out by the concerned TE that the Information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. After due deliberation, the Committee directed the representatives of the firm to clarify the said points.

Case stands deferred

Case No.	48 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00003698AM25
RA File Number	52AX04000195 AM24
Licence No and Date	5211005933/09/10/2023
Norms Committee Decision:	
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The Committee considered the case as per agenda. Representatives of the firm Mr. Adit Shah, Vice President Operations and SCM & Mr. Mehul Makwana, Director attended the Personal Hearing before Norms Committee-1 and explained the case in detail. It was pointed out by the concerned TE that the Information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. After due deliberation, the Committee directed the representatives of the firm to clarify the said points.	
Case stands deferred	

Case No.	49 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM REVIW00005537AM25
RA File Number	07AX04001073 AM24
Licence No and Date	0711009421/11/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant on Personal Hearing(PH) in the forthcoming meeting along with the all relevant documents relating to import and export materials.	
Case stands deferred.	

Case No.	50 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Complete spec of each import item with weight or meter
2. Net content of each import item (wherever tape or similar material is used) in export with % wastage claimed

Case stands deferred

Case No.	52 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006789AM25
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 30.06.2025, as under:

1. It is observed that the firm sought to import Blade Material (StainlessSteel Bars) as raw material to manufacture 1886 Nos of Turbine Parts and wastage claimed is 721.10 %.
2. The firm's proposal may be allowed 559.10 % wastage on net content basis after recovery as against 721.10 % applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006730AM25

RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a colored drawing of the export items (Knives and Blades) with the complete dimensions of the export product. 2. What are the length and width of the input carbon steel strips for manufacturing of the export product? 3. Submit separate drawings of the items (Knives and Blades) manufactured from the imported Carbon steel coils of less than 600 MM width coils. 4. Submit Test Mill Certificate of Carbon Steel Coils. 5. Submit details of the export product and their application. 6. Complete justification & explanation of the wastage claimed for the export items. Case stands deferred	

Case No.	54 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: The Committee noted from reply dated 13.06.2025 of the firm that items exported under this AA fall under SCOMET items and accordingly, it had exported the same after obtaining necessary Export Authorization from MoD. The Committee, after deliberating upon the case, decided to call for the following information: i. Details of domestically sourced inputs. Case stands deferred	

Case No.	55 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001211AM26
RA File Number	09AX04001098 AM24
Licence No and Date	0911006891/08/03/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 27.06.2025, as under:

Export item: TURBINE PARTS(Made from Stainless Steel Bar)

Import item: BLADE MATERIAL(STAINLESS STEEL BARS)

Wastage allowed on import item:

1. It is observed that the firm sought to import Blade Material (Stainless Steel Bars) as raw material to manufacture 4689 Nos of Turbine Parts and wastage claimed is 1013.64 %.

2. Wastage allowed is 718.03% on net content basis after recovery as against 1013.64 % applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001433AM26
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00009238AM24
RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 27.06.2025, as under:	
Export product: H9209-2004-501 MAIN FUSELAGE ASSY for Airborne Systems Composite Fuselage Assembly - 90 Numbers.	
Net Weight of each export product: -- 5.8 Kg	
Total net weight of export product: -- 522 Kg	
Items at S. Nos. 10 to 22, 27 and 37 to 41 may be allowed as components on net to net basis under GN-4 with accountability clause.	
Items at S. Nos. 42 to 47 may be allowed as consumables with their total value up to 5% of fob value of export.	
Items at S. Nos. 1 to 5, 23 to 26, 29 and 30 may be allowed as raw materials with 5% wastage on net content basis, as applied for.	
Items at S. Nos. 6 to 9, 28 and 31 to 36 may be allowed as raw materials with 3% wastage on net content basis, as applied for.	
RA concerned may take suitable consequential action accordingly.	

Case No.	60 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005515AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call the applicant on **Personal Hearing(PH)** in the forthcoming meeting along with the all relevant documents relating to import and export materials.

Case stands deferred.

Case No.	61 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001166AM26
RA File Number	09AX04000019 AM25
Licence No and Date	0911007086/18/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 27.06.2025, as under:

Export item:TURBINE PARTS (Made from Stainless Steel Bar)

Import item:BLADE MATERIAL (Stainless SteelBars)

Wastage allowed on import item:

1. It is observed that the firm sought to import Blade Material (Stainless Steel Bars) as raw material to manufacture 5222 Nos of Turbine Parts and wastage claimed is 1056.14 %.

2. The firm's proposal may be allowed 720.54 % wastage on net content basis after recovery as against 1056.14 % applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006788AM25
RA File Number	09AX04000033 AM25
Licence No and Date	0911007151/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000794AM25
RA File Number	05AX04000308 AM25
Licence No and Date	0511025597/17/05/2024
Norms Committee Decision:	

Case deferred as due to some technical glitch the details of this case are not visible on portal.

Case No.	65 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BALAJI PRECISION COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001591AM26
RA File Number	05AX04000878 AM25
Licence No and Date	0511026149/18/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Specific description of parts to be manufactured and exported along with details in tabulated from:

Import item	Parts to be manufactured	Quantity of export in Nos.	Quantity of Import item (KG)	Total quantity require as gross input per unit of export product	Net content require as gross input of product	Total import quantity (Kg)	Net content of import item (Kg)	Total content of import item	Net % wastage on import basis	Manufacturing process involved
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- ii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iii. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred

Case No.	66 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	67 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision: . The Committee considered the case as per agenda. Representatives of the firm Mr. Adit Shah, Vice President Operations and SCM & Mr. Mehul Makwana, Director attended the Personal Hearing before Norms Committee-1 and explained the case in detail. It was pointed out by the concerned TE that the Information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. After due deliberation, the Committee directed the representatives of the firm to clarify the said points. Case stands deferred	

Case No.	69 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 01.07.2025, as under: Taking cue from NC-1 earlier decision dt 07/07/2023 in similar case of the firm :	
Export Product	Import Item

S. No.	Description (as per application)	Qty. in Number	Total Net Wt. (Kg.)	S. No.	Description (specification as per application)	% wastage on net content basis allowed after recovery	Qty.to be allowed inclusive of wastage after recovery (Kg.)
1.	WEAR SLEEVE	64	4865.32	1.	Steel Pipe	44.4%	7012.53
2.	WEAR SLEEVE	15	1138.2	2.	Steel Pipe	44.4%	1643.56
3.	WEAR SLEEVE	48	3642.24	3.	Steel Pipe	44.4%	5259.39
4.	PISTON	54	2528.82	4.	Steel bar	43.24%	3622.28
5.	PISTON	285	5833.95	5.	Steel bar	43.24%	8356.55
6.	PISTON	200	4094	6.	Steel bar	43.24%	5864.25
7.	PISTON	50	827	7.	Steel bar	43.24%	1184.59
8.	PISTON	50	668	8.	Steel bar	43.24%	956.84

RA concerned may take suitable consequential action accordingly.

Case No.	70 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00005983AM25
RA File Number	04AX04000272 AM25

Licence No and Date	0411007759/09/07/2024
Norms Committee Decision: The Committee considered the case as per agenda. The Committee considered the case as per agenda. Representative of the firm Mr. V.S.KARUNAKARAN, Managing Director attended the Personal Hearing before Norms Committee-1. He was explained the basis of earlier decision of NC-1 granting 28.57% wastage on net content after recovery. He stated that the sale price of their scrap is quite low as the export product is manufactured out of machining of casting. The firm has now submitted GST invoice in support of sale price of their scrap. Keeping in view submission made by the firm during PH, the Committee decided to take 20% wastage recovery instead of 1/3rd. and consequently, as per comments of MHI dated 08.07.2025 decided to allow 34.29% wastage on net content basis, on the import item. RA concerned may take suitable consequential action accordingly.	

Case No.	71 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024
Norms Committee Decision: Case deferred for DL reply of the firm.	

Case No.	72 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002014AM25
RA File Number	52AX04000092 AM25
Licence No and Date	5211008972/19/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda. Representatives of the firm Mr. Adit Shah, Vice President Operations and SCM & Mr. Mehul Makwana, Director attended the Personal Hearing before Norms Committee-1 and explained the case in detail. It was pointed out by the concerned TE that the Information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. After due deliberation, the Committee directed the representatives of the firm to clarify the said points.

Case stands deferred

Case No.	73 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. % Wastage claimed duly certified by Chartered Engineer, as per Appendix 4E.
2. Production-Consumption data for last 3 years duly certified by Chartered Accountant, as per Appendix 4E.
3. Net content of import item in export product.
4. Calculation sheet for import requirement and net content in export product :- weight, length and number of wire pieces used in each export product, supported by dimensional drawings.
5. Detailed justification for wastage claimed.
6. Weight of each Export Product.
7. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
8. GST invoice of scrap sale.

Case stands deferred

Case No.	75 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001601AM26
RA File Number	02AX04000345 AM25
Licence No and Date	0211007177/29/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
NETT WEIGHT OF RUBBER COMPOUND IN EXPORT	
COMPOSTION(OF VARIOUS RAW MATERIAL USED) ON 100 KG BASIS OF RUBBER COMPOUND	
PROCESS OF MFG WASTAGE SHOWN AS 5% WHILE IN 4E WASTAGE SHOWN AS 3 % PL CLARIFY	

Case stands deferred

Case No.	76 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001434AM26
RA File Number	31AX04000195 AM25
Licence No and Date	3111003850/04/09/2024
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002910AM25

RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001531AM26
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AUTONEUM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001271AM26
RA File Number	05AX04001466 AM25
Licence No and Date	0511027713/13/09/2024
Norms Committee Decision:	
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The Committee considered the case as per agenda and noted that the applicant did not turn up for attending PH and requested on mail for another date of PH. Hence, the Committee decided to give the applicant another chance of attending the PH in the forthcoming meeting with all supporting documents to explain his case.	
Case stands deferred.	

Case No.	81 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000176AM26
RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001435AM26
RA File Number	31AX04000215 AM25
Licence No and Date	3111003909/25/09/2024
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	84 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003444AM25
RA File Number	03AX04003221 AM25
Licence No and Date	0311037608/03/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 03.07.2025, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	85 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000488AM26
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003554AM25
RA File Number	03AX04003332 AM25
Licence No and Date	0311037764/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 30.06.2025 , as under: 1. Net weight of export item may be specified as 108.13 MT. 2. Import items at Sl No.1 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003560AM25
RA File Number	52AX04000202 AM25
Licence No and Date	5211010197/09/10/2024
Norms Committee Decision: . The Committee considered the case as per agenda. Representatives of the firm Mr. Adit Shah, Vice President Operations and SCM & Mr. Mehul Makwana, Director attended the Personal Hearing before Norms Committee-1 and explained the case in detail. It was pointed out by the concerned TE that the Information furnished by the firm in their reply to deficiency letter is incomplete and inconsistent. Export	

product weight is not matching as per material balancing. There is ambiguity in net weight and input weight mentioned by the firm. Wastage mentioned is NIL but calculation shows wastage claim. After due deliberation, the Committee directed the representatives of the firm to clarify the said points.

Case stands deferred

Case No.	88 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003681AM25
RA File Number	31AX04000246 AM25
Licence No and Date	3111003981/16/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 01.07.2025 , as under: Import - 25500 kg. including 81% wastage on net content after recovery Item of import is forging block. RA concerned may take suitable consequential action accordingly.	

Case No.	89 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003692AM25

RA File Number	03AX04003455 AM25
Licence No and Date	0311038009/17/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 30.06.2025, as under: 1. Quantity of import items at Sl.No.1 to 9 & 11 to 67 may be allowed on net to net basis with accountability clause. 2. Import item at Sl. No.10 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 25904 Kgs as 2.72 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	90 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003693AM25
RA File Number	03AX04003456 AM25
Licence No and Date	0311038010/17/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 30.06.2025, as under: 1. Quantity of import items at Sl.No.1 to 9 & 11 to 67 may be allowed on net to net basis with accountability clause. 2. Import item at Sl. No.10 shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as 25904 Kgs as 2.72 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	91 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Jun/202526/6			
Case Status	Case Approved			
Party Name	WIKA INSTRUMENTS INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025			
HQ File Number	HQRNORM APPLY 00003951AM25			
RA File Number	03AX04003738 AM25			
Licence No and Date	0311038374/30/10/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025 , as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Mixed Butane Metering Skid Part No. 30-SKD-1001	1 NOS	SKD BEAM	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEMS 1 &2 IN THE EXPORT PRODUCT.
			SKD CHENNAIS	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 3 TO 5 IN THE

				EXPORT PRODUCT.
			SKD ANGLES	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 6 TO 7 IN THE EXPORT PRODUCT.
			SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 8 TO 11 IN THE EXPORT PRODUCT.
			12 TO 16: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
2	N-Butane Metering Skid Part No. 30-SKD-1002.	1 NOS	SKD BEAM	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEMS 17&18 IN THE EXPORT PRODUCT.
			SKD CHENNAIS	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 19 TO 21 IN THE EXPORT PRODUCT.
			SKD ANGLES	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 22 TO 23 IN THE EXPORT PRODUCT.
			SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 24 TO 27 IN THE EXPORT PRODUCT.
			28 TO 32: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
3	Ethylene Metering Skid Part No. 30-SKD-1003.	1 NOS	SKD BEAM	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEMS 33&34 IN THE EXPORT PRODUCT.
			SKD CHENNAIS	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 35 TO 38 IN

				THE EXPORT PRODUCT.
			SKD ANGLES	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 39 TO 42 IN THE EXPORT PRODUCT.
			SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 43 TO 44 IN THE EXPORT PRODUCT.
			45 TO 56: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
4	Natural Gas Metering Skid Part No. 30-SKD-1201.	1 NOS	SKD BEAM	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEMS 57&58 IN THE EXPORT PRODUCT.
			SKD CHENNAIS	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 59 TO 61 IN THE EXPORT PRODUCT.
			SKD ANGLES	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 62 TO 63 IN THE EXPORT PRODUCT.
			SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 64 TO 66 IN THE EXPORT PRODUCT.
			67 to 74: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
5	Propane Metering Skid Part No. 30-SKD-1301.	1 NOS	SKD BEAM	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEMS 75& 76 IN THE EXPORT PRODUCT.
			SKD CHENNAIS	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 77 TO 79 IN

				THE EXPORT PRODUCT.
			SKD ANGLES	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 80 TO 81 IN THE EXPORT PRODUCT.
			SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 82 TO 85 IN THE EXPORT PRODUCT.
			86 to 94: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
6	Ethane Gas Metering Skid Part No. 30-SKD-1401.	1 NOS	SKD BEAM	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEMS 95 & 97 IN THE EXPORT PRODUCT.
			SKD CHENNAIS	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 98 TO 102 IN THE EXPORT PRODUCT.
			SKD ANGLES	1.05 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 103 TO 105 IN THE EXPORT PRODUCT.
			SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 106 TO 108 IN THE EXPORT PRODUCT.
			109 to 114: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
7	RPG Metering Skid Part No. 30-SKD-1101.	1 NOS	SKD PIPES	1.03 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM 115 TO 118 IN THE EXPORT PRODUCT.
			119 to 124: SKD STUD & NUTS	WASTAGE NIL. NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			NUTS	CLAUSE
NOTE: THE SIZE OF THE IMPORTED W BEAM, CHANNALS, AND ANGLES SHOULD BE MATCHED WITH THE SIZE OF W BEAM, CHANNELS, AND ANGLES GOING IN THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	93 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004022AM25
RA File Number	31AX04000271 AM25
Licence No and Date	3111004061/07/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Jun/202526/6			
Case Status	Case Approved			
Party Name	AMEYA PRECISION ENGINEERS LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025			
HQ File Number	HQRNORM REVIW00000328AM26			
RA File Number	31AX04000272 AM25			
Licence No and Date	3111004120/26/11/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	BALANCE DRUM BUSHING; MACH; HPCP;300-425/2	16 NOS(1016.00 KGS)	FORGED RING DIMENSIONS 423MM OD X 261MM X 210MM L	1.90 KG/KG OF THE NET WEIGHT OF THE EXPORT PRODUCT.

			QTY: 2400 KGS	
NOTE: THE GRADE AND COMPOSITION OF THE IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE AND COMPOSITION OF THE EXPORTED PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	97 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004577AM25
RA File Number	31AX04000309 AM25
Licence No and Date	3111004164/06/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) dated 01.07.2025 , as under: 1- 5195 kg. after recovery 2-7065 kg. after recovery 3 & 4- Total 4625 kg. after recovery 5 & 6 - Total 3470 kg. after recovery Grade of item of import will be same as used in EP	

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004623AM25
RA File Number	34AX04000778 AM25
Licence No and Date	3411005776/09/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000378AM26
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: “The applicant has submitted a revised Appendix-4E which does not mention FOB and CIF values.” Case stands deferred	

Case No.	100 / NC/1/MEET/Jun/202526/6
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Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004852AM25
RA File Number	31AX04000327 AM25
Licence No and Date	3111004200/17/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 01.07.2025 , as under: EP- Add total wt. of EP 38232.8 kg. including 191866 kg. wt. of component made of imported RM Import - 297390 kg. including 55% wastage on net content RA concerned may take suitable consequential action accordingly.	

Case No.	101 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jun/202526/6
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Case Status	Case Rejected
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004909AM25
RA File Number	33AX04000096 AM25
Licence No and Date	3311002428/19/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has vide letter dt.20.03.2025 informed that it has surrendered the AA to the RA. Hence, the Committee decided to close the case for ratification of ad-hoc norms showing it as “rejected”. Case stands rejected.	

Case No.	103 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004935AM25
RA File Number	04AX04000878 AM25
Licence No and Date	0411008764/20/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of import item in export product. 2. Calculation sheet for import requirement and net content in export product :- weight, length and number of wire pieces used in each export product, supported by dimensional drawings. 3. Detailed justification for wastage claimed. 4. Production-Consumption data for last 3 years duly certified by Chartered Accountant, as per Appendix 4E. 5. Weight of each Export Product.	

6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

6. GST invoice of scrap sale.

Case stands deferred

Case No.	104 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005186AM25
RA File Number	05AX04003303 AM25
Licence No and Date	0511029958/30/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 01.07.2025 , as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	FINISHED BOP HOSE FIRE FIGHTER, 2" X 45 FT (OIL FIELD EQUIPMENT)	2 NOS	HOSE FIRE FIGHTER, 2" X 45 FT, S.S ARMORED COVER 5000 WP,2" MALE NPT END CONNECTION	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			MALE ELBOW	
			10001624 TEE BMI STD 2"	
2	FINISHED BOP HOSE	4 NOS	HOSE FIRE FIGHTER, 2" X 10 FT, S.S ARMORED COVER 5000 WP,2" MALE	WASTAGE NIL

	FIRE FIGHTER, 2" X 10 FT (OIL FIELD EQUIPMENT)		NPT END CONNECTION MALE ELBOW 10001624 TEE BMI STD 2"	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
3	HOSE FIRE FIGHTER 1-1/2" ID WP 5000PSI,40FT ENDS1-(OIL FIELD EQUIPMENT)	2 NOS	HOSE FIRE FIGHTER 1-1/2" ID WP 5000PSI,40FT ENDS1- MALE ELBOW SME 105 TEE T	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
4	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" X 30 FT(OIL FIELD EQUIPMENT)	2 NOS	HOSE FIRE FIGHTER 1-1/2"X30FT,S.S ARMORED COVER 5000 PSI WP,1-1/2"MALE NPT END CONNECTION. MALE ELBOW SME 105 TEE T	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
5	FINISHED BOP HOSE FIRE FIGHTER 1-1/2" X 10 FT(OIL FIELD EQUIPMENT)	12 NOS	HOSE FIRE FIGHTER 1-1/2"X10FT,S.S ARMORED COVER 5000 PSI WP,1-1/2"MALE NPT END CONNECTION MALE ELBOW SME 105 TEE T	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
6	FINISHED BOP HOSE FIRE FIGHTER 1" X 90 FT(OIL FIELD EQUIPMENT)	2 NOS	HOSE FIRE FIGHTER 1"X90FT,S.S ARMORED COVER 5000 PSI WP,1"MALE	WASTAGE NIL

	EQUIPMENT)		NPT END CONNECTION	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
7	FINISHED BOP HOSES FIRE RESISTANT HOSE,SIZE 1"WORKING PRESSURE(OIL FIELD EQUIPMENT)	10 NOS	FIRE RESISTANT HOSE,SIZE 1"WORKING PRESSURE:5000PS	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
8	FINISHED BOP FIRE RESISTANT HOSE ASSEMBLY,1"ID,WP 5000 PSI(OIL FIELD EQUIPMENT)	1 NOS	FIRE RESISTANT HOSE ASSEMBLY,1"ID,WP 5000 PSI,50FT	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED STEEL	
9	FINISHED BOP HOSE FIRE FIGHTER 1" X 10 FT(OIL FIELD EQUIPMENT)	18 NOS	HOSE FIRE FIGHTER 1"X10FT,5000PSI WP 1"MALE NPT EN	WASTAGE NIL NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			ELBOW 1"NPT MALE X 1"NPSMSWIVEL FEMALE ASSY.	
			FST10 1 TEE 3000 FORGED	

			STEEL	
RA concerned may take suitable consequential action accordingly.				

Case No.	105 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005195AM25
RA File Number	05AX04003339 AM25
Licence No and Date	0511029962/30/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	FREUDENBERG GALA HOUSEHOLD PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005338AM25
RA File Number	03AX04004523 AM25
Licence No and Date	0311040104/02/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005422AM25
RA File Number	07AX04001530 AM25
Licence No and Date	0711013245/03/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required Case stands deferred	

Case No.	108 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	WIKI INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005563AM25
RA File Number	03AX04005204 AM25
Licence No and Date	0311040318/09/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025 , as under: ITEM OF EXPORT: RPG METERING SKID PART NO. 30-SKD-1101. QTY: 1 NOS ITEM OF IMPORT SL NO 1 TO 6: STRUCTURAL W BEAMS. SL NO 7 TO 17: MILD STEEL CHANNELS.	

SL NO 18 TO 26: MS CHANNELS.

WASTAGE FOR THE IMPORTED ITEMS FROM SL No 1 TO 26: 1.05 KG/KG ON THE NET WEIGHT OF THE ABOVE IMPORTED ITEM IN THE EXPORT PRODUCT.

NOTE: THE SIZE OF THE IMPORTED W BEAM, CHANNALS, AND ANGLES SHOULD BE MATCHED WITH THE SIZE OF W BEAM, CHANNELS, AND ANGLES GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005666AM25
RA File Number	07AX04001698 AM25
Licence No and Date	0711013355/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005692AM25
RA File Number	03AX04005100 AM25
Licence No and Date	0311040500/16/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 16.06.2025, as under:	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005694AM25
RA File Number	05AX04003590 AM25
Licence No and Date	0511030360/16/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025, as under: ITEM OF EXPORT: BOTTLE RACK(OIL FIELD EQUIPMENT) QUANTITY: 1 NOS ITEMS OF IMPORTS: Item No 1 to 88: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005699AM25
RA File Number	05AX04003588 AM25
Licence No and Date	0511030370/16/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025 , as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 5000 PSI, PIPE RACK, MONITORING SYSTEM, BOP HOSES WITH ACCESSORIES (OIL FIELD EQUIPMENT) QUANTITY: 1 NOS ITEMS OF IMPORTS: Item No 1 to 221: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005744AM25
RA File Number	05AX04003670 AM25
Licence No and Date	0511030431/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of Consultant (SKB) dated 01.07.2025 , as under:

ITEM OF EXPORT: SKID MOUNTED 3000 PSI WORKING PRESSURE BOTTLE RACKS(OIL FIELD EQUIPMENT)

QUANTITY: 7 NOS

ITEMS OF IMPORTS:

Item No.. 1 to 3: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005845AM25
RA File Number	31AX04000387 AM25
Licence No and Date	3111004362/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and	3311002507/30/01/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005965AM25
RA File Number	31AX04000399 AM25
Licence No and Date	3111004383/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006062AM25
RA File Number	09AX04001042 AM25
Licence No and Date	0911009007/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00006328AM25
RA File Number	03AX04005888 AM25
Licence No and Date	0311041524/20/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Drawing of EP & item of import with all dimensions 2. Wt. Of EP & import item per unit 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred	

Case No.	119 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006442AM25
RA File Number	34AX04001024 AM25
Licence No and Date	3411006127/26/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006554AM25

RA File Number	07AX04002023 AM25
Licence No and Date	0711013818/04/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A & copy of AA are required Case stands deferred	

Case No.	121 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006566AM25
RA File Number	05AX04004064 AM25
Licence No and Date	0511031209/05/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025 , as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED FOR 5000 PSI WP (PARTS FOR OIL FIELD EQUIPMENT) QUANTITY: 1NOS ITEMS OF IMPORTS Item No 1 to 311: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. RA concerned may take suitable consequential action accordingly.	

Case No.	122 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SKF ENGINEERING AND LUBRICATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006648AM25
RA File Number	07AX04002054 AM25
Licence No and Date	0711013878/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Jun/202526/6				
Case Status	Case Deferred				
Party Name	SANSERA ENGINEERING LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025				
HQ File Number	HQRNORM APPLY 00006650AM25				
RA File Number	07AX04001964 AM25				
Licence No and Date	0711013882/11/03/2025				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:					
1. Blow up diagram of export products.					
2. Dimensional drawings/diagram of parts manufactured from imported raw materials.					
3. Complete dimensions of all raw material imports, weight of each piece, number of pieces.					
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.					
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.					
6. Sheet layout diagram of the material indicating the wastage during blanking.					
7. GST invoice of scrap disposal.					
8. Following data in Excel sheet for raw material imported:					
S.No.	Import Item	Export product to be manufactured	Import	% wastage on net	Manufacturing processes involved

										content basis	
		Part description	Significant dimensions	Quantity in number	Net content (kg) of import item in one unit of export product	Total Net content (kg) of import item in export product	Size of input piece	Gross wt. required as input per unit of export product	Total Import quantity (kg) required as gross input		
1.											
2.											
Case stands deferred											

Case No.	124 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006662AM25
RA File Number	05AX04004179 AM25
Licence No and Date	0511031314/12/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006685AM25
RA File Number	31AX04000464 AM25
Licence No and Date	3111004532/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006750AM25
RA File Number	05AX04003828 AM25
Licence No and Date	0511031465/19/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 27.06.2025, as under: Export product: EPC Packages complete with all equipments and materials along with man. Spares (Steam Turbine, Generator, Condensor & their Auxiliaries) - 02 SETS Wastage allowed on import item: • Import Items at S. No. 11, 12, 13, 25: May be allowed with 2% wastage on net content basis. • Import Items at S. Nos. 19, 20, 21, 26 (Consumables): May be allowed restricted up to 1% of FOB value of export. • Remaining Items: May be allowed as components on net-to-net basis under GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	127 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000102AM26
RA File Number	05AX04004508 AM25
Licence No and Date	0511031810/04/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 25.06.2025, as under: Taking cue from NC-1 decision in meeting dated 01/12/2023 the case is approved on repeat basis. Import items at S. Nos. 1 & 2 may be allowed with 1% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000259AM26
RA File Number	03AX04000157 AM26
Licence No and Date	0311043095/16/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Jun/202526/6							
Case Status	Case Deferred							
Party Name	BIRLA CABLE LIMITED							
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025							
HQ File Number	HQRNORM APPLY 00000352AM26							
RA File Number	56AX04000018 AM26							
Licence No and Date	1111000150/21/04/2025							
Norms Committee Decision:								
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:								
1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.								
2. Justification of claimed Wastage over per unit requirement without wastage.								
3. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).								
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)								
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)								
6. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)								
7. Total Quantity Sought in DGFT (Share excel sheet)								
Share the above Point (3-7) information / details in excel sheet in the below format.								
Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version								
S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description Export of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
Case stands deferred.								

Case No.	130 / NC/1/MEET/Jun/202526/6					
Case Status	Case Deferred					
Party Name	SKH SHEET METALS COMPONENTS PRIVATE LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025					
HQ File Number	HQRNORM APPLY 00000357AM26					

RA File Number	05AX04000204 AM26
Licence No and Date	0511032011/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000375AM26
RA File Number	03AX04000142 AM26
Licence No and Date	0311043203/22/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000385AM26
RA File Number	07AX04000117 AM26
Licence No and Date	0711014247/22/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000386AM26
RA File Number	07AX04000116 AM26
Licence No and Date	0711014248/22/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Jun/202526/6							
Case Status	Case Deferred							
Party Name	HFCL LIMITED							
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025							
HQ File Number	HQRNORM APPLY 00000400AM26							
RA File Number	05AX04000155 AM26							
Licence No and Date	0511032053/23/04/2025							
Norms Committee Decision:								
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 6. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet) 7. Total Quantity Sought in DGFT (Share excel sheet) Share the above Point (3-7) information / details in excel sheet in the below format. Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version								
S.NO.	A.A. of NO. resultant product	Description Export Quantity	Export of UOM	Description Export of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT

Case stands deferred.

Case No.	135 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000431AM26
RA File Number	07AX04000125 AM26
Licence No and Date	0711014264/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000438AM26
RA File Number	03AX04000235 AM26
Licence No and Date	0311043277/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000501AM26
RA File Number	32AX04000069 AM26

Licence No and Date	3211008860/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000502AM26
RA File Number	31AX04000029 AM26
Licence No and Date	3111004698/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RELIABLE AUTOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000527AM26
RA File Number	31AX04000016 AM26
Licence No and Date	3111004704/29/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Clarification on inconsistency in input weight requirement as per CEC and net weight mentioned in application for import item at S. No. 2. 2. Complete dimensions of import items and their quantities in numbers. 3. Weight of each Export Product.	

4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

6. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred

Case No.	140 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000550AM26
RA File Number	05AX04000293 AM26
Licence No and Date	0511032239/30/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025 , as under: ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 3000 PSI WP(OIL FIELD EQUIPMENT) QUANTITY: 1 NOS ITEMS OF IMPORTS: Item No 1 to 125: Net to net under GN-4 with accountability clause. WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000551AM26
RA File Number	05AX04000325 AM26
Licence No and Date	0511032240/30/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000553AM26
RA File Number	05AX04000296 AM26
Licence No and Date	0511032243/30/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 01.07.2025 , as under:	
ITEM OF EXPORT: SARA SAE BOP CONTROL UNIT RATED 3000 PSI WP(OIL FIELD EQUIPMENT)	
QUANTITY: 1 NOS	
ITEMS OF IMPORTS:	

Item No 1 to 125: Net to net under GN-4 with accountability clause.

WASTAGE TO BE ALLOWED: NIL.

QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PENNAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000560AM26
RA File Number	04AX04000066 AM26
Licence No and Date	0411009543/30/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000568AM26
RA File Number	24AX04000030 AM26
Licence No and Date	2411004510/01/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Jun/202526/6
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Case Status	Case Deferred
Party Name	RESISTOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000584AM26
RA File Number	31AX04000008 AM26
Licence No and Date	3111004714/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ULTRAHUMAN HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000586AM26
RA File Number	07AX04000167 AM26
Licence No and Date	0711014343/02/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 24.06.2025, as under: 1. Quantity of import items at Sl No.1 to 21 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	147 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000592AM26

RA File Number	05AX04000299 AM26
Licence No and Date	0511032296/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000598AM26
RA File Number	03AX04000351 AM26
Licence No and Date	0311043512/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000600AM26
RA File Number	05AX04000331 AM26
Licence No and Date	0511032311/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000602AM26
RA File Number	34AX04000091 AM26
Licence No and Date	3411006388/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000603AM26
RA File Number	34AX04000092 AM26
Licence No and Date	3411006389/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000975AM26
RA File Number	07AX04000295 AM26
Licence No and Date	0711014501/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000985AM26
RA File Number	07AX04000299 AM26
Licence No and Date	0711014514/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Jun/202526/6			
Case Status	Case Approved			
Party Name	MASK IMPEX PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025			
HQ File Number	HQRNORM APPLY 00001276AM26			
RA File Number	05AX04000812 AM26			
Licence No and Date	0511033112/04/06/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.06.2025, as under:				
Export Product	EP Quantity	Import Items	Import Quantity	Recommendation
Trailer Parts and Accessories- "Lined Brake Shoes	16000 Nos	Brake Shoe	16000 Nos	Allowed NIL wastage in terms of Numbers
		Rivets	448000Nos	Allowed under GN-4 on Net-to-net basis with accountability clause

RA concerned may take suitable consequential action accordingly.

Case No.	155 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001277AM26
RA File Number	05AX04000802 AM26
Licence No and Date	0511033113/04/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 30.06.2025, as under:

Export Product	EP Quantity	Import Item	Import Quantity	Recommendation
Finished Brake Shoe With Heat Treatment And Painted	18000 Nos	Semi Finished Brake Shoes Welded (Web and table)	18000 Nos	Allowed NIL wastage in terms of Numbers

RA concerned may take suitable consequential action accordingly.

Case No.	156 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001304AM26
RA File Number	05AX04000752 AM26
Licence No and Date	0511033145/05/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	157 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001308AM26
RA File Number	34AX04000191 AM26
Licence No and Date	3411006557/05/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET Case stands deferred	

Case No.	158 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001315AM26
RA File Number	08AX04000405 AM26
Licence No and Date	0811015223/05/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001350AM26
RA File Number	05AX04000889 AM26
Licence No and Date	0511033170/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ELIN ELECTRONICS LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001356AM26
RA File Number	03AX04000349 AM26
Licence No and Date	0311044573/06/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	161 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001361AM26
RA File Number	34AX04000210 AM26
Licence No and Date	3411006573/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001389AM26
RA File Number	02AX04000174 AM26
Licence No and Date	0211008861/09/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.06.2025, as under: Export Items:MECHANICAL SPARE ITEM OF STEEL PLANT – BLAST FURNACE (viz. Copper Tuyere, Copper Tuyere Cooler, Copper Contact Clamp, Lance Tip, Converter Tuyere Head, etc.) –17.285 MT Item of Import - COPPER CAKES(Grade: OF01 /OF02 / OFD1 /BE57 / BE58 / DHP/ DLP / BEEL) Similar application of the firm having same import and export item has been approved by norms committee	

in NC meeting dated 18/04/2024, wherein input was allowed with 5.73% wastage on the net weight of the Export Product. The firm has applied for 5.73% wastage in this case.

Therefore, quantity of import item Copper Cakes (Grade: OF01 /OF02 / OFD1 /BE57 / BE58 / DHP/ DLP / BEEL) may be allowed as 18.275 MT inclusive of 5.73% wastage on the net weight of the Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001406AM26
RA File Number	32AX04000201 AM26
Licence No and Date	3211009179/10/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001409AM26
RA File Number	03AX04001130 AM26
Licence No and Date	0311044657/10/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001427AM26
RA File Number	04AX04000223 AM26
Licence No and Date	0411009763/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per revised comments of Consultant (SKB) dated 08.07.2025 , as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	BALANCING SLEEVE	905000 NOS (12050.00 KGS)	ROUND WIRE 11.70 MM TO 11.75 MM	1.11 KG/KG ON THE NET WEIGHT OF ROUND WIRE IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED ITEM SHOULD BE MATCHED WITH THE GRADE OF THE ITEM OF EXPORT.

RA concerned may take suitable consequential action accordingly.

Case No.	166 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001428AM26
RA File Number	03AX04001227 AM26
Licence No and	0311044681/11/06/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001430AM26
RA File Number	09AX04000243 AM26
Licence No and Date	0911009798/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001459AM26
RA File Number	33AX04000031 AM26
Licence No and Date	3311002744/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00001466AM26
RA File Number	05AX04000957 AM26
Licence No and Date	0511033288/12/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001471AM26
RA File Number	05AX04000868 AM26
Licence No and Date	0511033298/12/06/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that item of import is second hand engines which after refurbishing will be exported. This is not covered under Advance authorization Scheme. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	171 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001472AM26
RA File Number	08AX04000434 AM26
Licence No and Date	0811015283/12/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Jun/202526/6
Case Status	Case Withdrawn
Party Name	SHAH EYE CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001481AM26
RA File Number	07AX04000330 AM26
Licence No and Date	0711014714/12/06/2025
Norms Committee Decision:	
The Committee, on the recommendation of Consultant (Tech-1), decided to transfer the case to DPIIT.	

Case No.	173 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	E APPLIANCES
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001495AM26
RA File Number	05AX04000687 AM26
Licence No and Date	0511033319/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001499AM26
RA File Number	07AX04000446 AM26
Licence No and Date	0711014723/13/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	175 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	DANVITA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001501AM26
RA File Number	03AX04001271 AM26
Licence No and Date	0311044813/14/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001509AM26
RA File Number	34AX04000240 AM26
Licence No and Date	3411006593/16/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

8. MATERIAL BALANCE SHEET

Case stands deferred

Case No.	177 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001512AM26
RA File Number	05AX04000969 AM26
Licence No and Date	0511033338/16/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001519AM26
RA File Number	09AX04000274 AM26
Licence No and Date	0911009830/16/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	179 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001561AM26
RA File Number	03AX04001392 AM26
Licence No and Date	0311044914/18/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001562AM26
RA File Number	04AX04000070 AM26
Licence No and Date	0411009814/18/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001571AM26
RA File Number	03AX04001343 AM26

Licence No and Date	0311044923/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LIFTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001575AM26
RA File Number	30AX04000174 AM26
Licence No and Date	3011007215/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001578AM26
RA File Number	31AX04000111 AM26
Licence No and Date	3111004984/19/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.06.2025, as under:	
Export Items: LUBE OIL SYSTEM	
Wastage allowed on import item:	

1. Import item Stainless Steel Tube may be allowed as raw material with NIL wastage on net content.
2. Other items of import may be allowed as component on net-to-net basis under GN-4.

RA concerned may take suitable consequential action accordingly.

Case No.	184 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001579AM26
RA File Number	30AX04000188 AM26
Licence No and Date	3011007216/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001582AM26
RA File Number	07AX04000497 AM26
Licence No and Date	0711014790/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Jun/202526/6
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001583AM26
RA File Number	07AX04000496 AM26
Licence No and Date	0711014791/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001584AM26
RA File Number	07AX04000498 AM26
Licence No and Date	0711014792/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001592AM26
RA File Number	05AX04001006 AM26
Licence No and Date	0511033422/20/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001602AM26
RA File Number	05AX04001001 AM26
Licence No and Date	0511033425/20/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SAWS DRILLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001606AM26
RA File Number	09AX04000234 AM26
Licence No and Date	0911009885/20/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001624AM26
RA File Number	05AX04000886 AM26
Licence No and Date	0511033442/23/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	192 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001626AM26
RA File Number	04AX04000267 AM26
Licence No and Date	0411009842/23/06/2025
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001634AM26
RA File Number	31AX04000115 AM26
Licence No and Date	3111004989/23/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 30.06.2025, as under: Export Items: LUBE OIL SYSTEM Wastage allowed on import item: 1. Import item Stainless Steel Tube may be allowed as raw material with NIL wastage on net content. 2. Other items of import may be allowed as component on net-to-net basis under GN-4.	

RA concerned may take suitable consequential action accordingly.

Case No.	194 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001636AM26
RA File Number	31AX04000116 AM26
Licence No and Date	3111004991/23/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Quantity of import items in Nos. also in addition to their weights.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- vi. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- vii. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- viii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- ix. The information at (ii) to (viii) may be furnished export product wise.

Case stands deferred

Case No.	195 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001638AM26
RA File Number	34AX04000273 AM26
Licence No and Date	3411006641/23/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET Case stands deferred	

Case No.	196 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred

Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001640AM26
RA File Number	07AX04000429 AM26
Licence No and Date	0711014817/23/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VICTURA TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001644AM26
RA File Number	05AX04001013 AM26
Licence No and Date	0511033461/23/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	